

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

BENCH-II

CA (CAA) No. 863/KB/2018  
CA (CAA) No. 470/KB/2018  
CP (CAA) No. 704/KB/2018

Present: Hon'ble Member, Shri M.B. Gosavi (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>TH</sup> SEPTEMBER, 2018, 10:30 A.M

Name of the Company		Sattva Developers Pvt. Ltd. & Ors.	
Under Section		230-232	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Ishani Pandya AROC, WB.	Respondent	<i>[Signature]</i> 18/9/18
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2.	Mr. Joy Saha.	Advocate	<i>[Signature]</i> 18/09/2018 Petitioners
3.	Mrs. Manju Bhutoria;	Advocate	
4.	Mr. Madan Kumar, Marati, FCA		
5.	Mr. N. Gurumurthy; FCA		
6.	Shiveendra Prasad, Advocate	Income Tax Dept.	

*[Signature]*  
18/9/2018

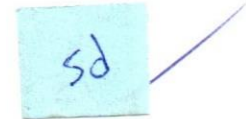
2. 18-09-2018 – CA(CAA) No. 863/KB/2018- CP(CAA) No. 470/KB/2018 – CP(CAA) No.704/KB/2018 – Sattva Developers Pvt. Ltd. & Ors.

O R D E R

The Ld. Senior Counsel for the Petitioner appeared. The Ld. Counsel for the Income Tax authorities also appeared.

The Ld. Counsel for the Income Tax authorities filed on record letter dated 04-09-2018 stating 'No objection' in the Scheme of Amalgamation. It is kept on record.

Heard. Reserved for orders.



(MADAN B GOSAVI)  
MEMBER(JUDICIAL)